

THE REPRESENTATION OF THE PEOPLE ACT, 1950

ACT NO. 43 OF 1950 1

[12th May, 1950.]

An Act to provide for the allocation of seats in, and the delimitation of constituencies for the purpose of elections to, the House of the People and the Legislatures of States, the qualifications of voters at such elections, the preparation of electoral rolls, 2[the manner of filling seats in the Council of States to be filled by representatives of 3[Union territories,], and matters connected therewith.

BE it enacted by Parliament as follows:-

PART

PRELIMINARY

PART I

PRELIMINARY

1.

Short title.

1.Short title. This Act may be called the Representation of the People Act, 1950.

2.

Definitions.

2.Definitions. 4* * * In this Act, unless the context otherwise requires.-

(a) "article" means an article of the Constitution;

(b) "Assembly constituency" means a constituency provided 5[by law] for the purpose of elections to the Legislatives Assembly of a State ;

(c) "Council constituency" means a constituency provided
6[by law] for the purpose of elections to the Legislative
Cou-
ncil of a State;

7* * * * *

(d) "Election Commission" means the Election Commission
appoint ed by the President under article 324;

(e) "order" means an order published in the Official
Gazette;

(f) "Parliamentary constituency" means a constituency
provided 8[by law] for the purpose of elections to the
House
of the People;

1 Extended to Dadra and Nagar Haveli by Reg. 6 of 1963, s. 2 and Sch.
III, (w.e.f. 1-7-1965).

2 Ins. by Act 73 of 1950, s. 2.

3 Subs. by the Adaptation of Laws (No. 2) Order, 1956, for "Part C
States".

4 The brackets and figure "(1)" omitted by Act 103 of 1956, s. 65.

5 Subs. by Act 2 of 1956, s. 2, for "by order made under section 9".

6 Subs. by the Adaptation of Laws (No. 2) Order, 1956, for "by order
made under section 11".

7 Cl. (cc) omitted by Act 103 of 1956, s. 65.

8 Subs. by Act 2 of 1956, s. 2, for "by section 6 or by order made
thereunder".

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1* * * * *

(g) "person" does not include a body of persons;

(h) "prescribed" means prescribed by rules made under this Act;

2[(i) "State" includes a Union territory;]

(j) "State Government", in relation to a Union territory, means the administrator thereof.]

3* * * * *

PART

ALLOCATION OF SEATS AND DELIMITATION OF CONSTITUENCIES

PART II

ALLOCATION OF SEATS AND DELIMITATION OF CONSTITUENCIES

The House of the People

3.

Allocation of seats in the House of the People.

4[3.Allocation of seats in the House of the People. The allocation of seats to the States in the House of the People and the number of seats, if any, to be reserved for the Scheduled Castes and for the Scheduled Tribes of each State shall be as shown in the First Schedule.

4.

Filing of seats in the House of the People and parliamentary constituencies.

4.Filing of seats in the House of the People and parliamentary constituencis. 5* * * * *

6[(2) All the seats in the House of the People allotted to the States under section 3 shall be seats to be filled by persons chosen by direct election from parliamentary constituencies in the States.]

(3)Every parliamentary constituency referred to in sub-section (2) shall be a single-member constituency.

(4) Every State to which only one seat is allotted under section 3 shall form one parliamentary constituency.

7[(5) Save as provided in sub-section (4), the extent of all parliamentary constituencies except the parliamentary constituencies in the Union territory of Arunachal Pradesh shall be as determined by the orders of the Delimitation Commission made under the provisions of the Delimitation Act, 1972 (76 of 1972) and the extent of the parliamentary constituencies in the

1 Cl. (ff) was ins. by Act 67 of 1951, s. 2 and omitted by the North Eastern Areas (Reorganisation) (Adaptation of Laws on Union Subjects) Order, 1974 (w.e.f. 21-1-1972).

2 Cl. (i) has successively been amended by the Adaptation of Laws (No. 2) Order, 6, the Assam Reorganisation (Maghalaya) (Adaptation of Laws on Union Subject, 1970 Order and the North-Eastern Areas (Reorganisation) (Adaptation of Laws on Union Subjects) Order, 1974 to read as above.

3 Sub-section (2) omitted by the Adaptation of Laws (No. 2) Order, 1956.

4 Subs. by Act 47 of 1966, s.2, for the former ss. 3 and 4 (w.e.f. 14-12-1966).

5 Sub-section (1) omitted Act 29 of 1975, s. 11 (w.e.f. 15-8-1975).

6 Subs. by s. 11 ,ibid.(w.e.f.15-8-1975).

7 Subs. by Act 88 of 1976, s.2 for sub-section (5) (w.e.f. 2-9-1976).

9

Union territory of Arunachal Pradesh shall be as determined by the order of the Election Commission under the provisions of the Government of Union Territories Act, 1963 (20 of 1963).]

5. [Parliamentary constituencies.] Rep. by the Representation of the People (Amendment) Act, 1956 (2 of 1956), s. 4.

6. [Delimitation of parliamentary constituencies.] Rep. by the Adaptation of Laws (No. 2) Order, 1956.

The State Legislative Assemblies

7.

Total number of seats in legislative Assemblies and

assemblyconstituencies.

1[7.(1)Total number of seats in legislative Assemblies and assembly constituencies. 2[Subject to the provisions of 3[sub-sections (1A) ,(1B) and (1C)] the total number of seats] in the Legislative Assembly of each State specified in the Second Schedule, to be filled by persons chosen by direct election from assembly constituencies, and the number of seats, if any, to be reserved for the Scheduled Castes and for the Scheduled Tribes of the State, shall be as shown in that Schedule:

Provided that for the period referred to in clause (2) of article 371A, the total number of seats allotted to the Legislative Assembly of the State of Nagaland shall be 4[fifty-two], of which-

(a) 5[twelve seats] shall be allocated to the Tuensang district and shall be filled by persons chosen by the members of the regional council, referred to in that article, from amongst themselves in such manner as the Governor, after consulting that council may, by notification in the Official Gazette, specify, and

(b) the remaining forty seats shall be filled by persons chosen by direct election from assembly constituencies in the rest of the State.

6.[(1A) Notwithstanding anything contained in sub-section (1), the total number of seats in the Legislative Assembly of the State of Sikkim, to be constituted at any time after the commencement of the Representation of the People (Amendment) Act, 1980 (8 of 1980), to be filled by persons

1 Subs. by Act 47 of 1966 s. 14, for s. 7 (w.e.f 14-12-1966) Original ss. 3 and 9 were rep). by Act 2 of 1956, s. 5 and the Adaption of Laws (No. 2) Order, 1956, respectively.

2 subs. by Act 8 of 1980 s. 2. for "The total number of seats" (w.e.f. 1-9-1979).

3 Subs. by Act 38 of 1992, s.2, for sub-section (1A) (w.e.f 5-12-1992).

4 subs. by Act 61 of 1968 s. 4. for "forty-six" ((w.e.f.31-12-1968).

5 Subs. by s. 4 ibid.- for "six seats" (w.e.f. 31-12-1968).

6 Ins. by Act 8 of 1980. s,2 (w.e.f.1-9-1976).

Chosen by direct election from assembly constituencies shall be
thirty-
two of which--

(a) twelve seats shall be reserved for Sikkimese of Bhutia-
Lepcha origin ;

(b) two seats shall be reserved for the Scheduled Castes of
that State ; and

(c) one seat shall be reserved for the Sanghas referred to
in section 25A.

Explanation.-In this sub-section "Bhutia" includes Chumbipa
Dopthapa, Dukpa, Kagatey, Sherpa, Tibetan, Tromopa and

Yolmo.]

1[(1B) Notwithstanding anything contained in sub-section (1), in
the Legislative Assemblies of the States of Arunachal Pradesh,
Meghalaya, Mizoram and Nagaland, to be constituted at any time after
the commencement of the Representation of the People (Third Amendment)
Act, 1987 (40 of 1947),-

(a) thirty-nine seats shall be reserved for the Scheduled
Tribes in the Legislative Assembly -of the State of Arunachal
Pradesh;

(b) fifty-five seats shall be reserved for the Scheduled
Tribes in the Legislative Assembly of the State of Meghalaya;

(c) thirty-nine seats shall be reserved for the Scheduled
Tribes in the Legislative Assembly of the State of Mizoram;
and

(d) fifty-nine seats shall be reserved for the Scheduled
Tribes in the Legislative Assembly of the State of
Nagaland.]

2[(1C)Notwithstanding anything contained in sub (1), twenty
seats shall be reserved for the Scheduled Tribes in the Legislative
Assembly of the State of Tripura to be constituted at any time after
the commencement of the Representation of -the People (Amendment) Act,
1992 (38 of 1992).]

(2) Every assembly constituency referred to 3[in sub-section
(1) or sub-section (1A)] shall be a single-member constituency.

4[(3) 5[The extent of each assembly constituency in all the
States

and Union territories except the assembly constituencies in the State of Sikkim and] in the Union territory of Arunachal Pradesh shall be as

determined by the orders of the Delimitation Commission made under the provisions of the Delimitation Act, 1972 6[(76 of 1972) the extent of each assembly constituency in the State of Sikkim shall be as provided for in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, as amended by section 4 of the Representation of the People

(Amendment) Act, 1980 (8 of 1980)] and the extent of each assembly constituency in the Union territory of Arunachal Pradesh shall be as determined by the order of the Election Commission made under the provisions of the Government of Union Territories Act, 1963 (20 of 1963).]

77A.(1)Total number of seats in the Legislative Assembly of Sikkim and Assembly constituencies. Notwithstanding anything contained in section 7, in the Legislative Assembly of the State of Sikkim [deemed under the Constitution (Thirty-six Amendment) Act, 1975 to be the Legislative Assembly of that State duly constituted], the total number of seats to be filled by persons chosen by direct election from Assembly constituencies shall be 32.

(2) Every Assembly constituency referred to in sub-section (1) shall be a single-member constituency.

(3) In the Legislative Assembly so deemed to be duly constituted, the extent of each constituency and the reservation of seats shall be as

1 Ins. by Act 40 of 1987 s.2 (w.e.f. 22-9-1987).

2 Ins. by Act 38 of 1982, s. 2(w.e.f. 5-12-1992).

3 Subs. by Act 8 of 1980, s.2 (w.e.f. 1-9-1979).

4 Subs. by Act 88 of 1976, s.3, for sub-section(3).

5 Subs. by Act 8 of 1980. s. 2. for certain words (w.e.f. 1-9-1979).

6 Ins. by s. 2, ibid. (W.e.f. 1-9-1979).

7 Ins. by Act 10 of 1976, s. 2 and Sch. (w.e.f. 9-9-1975).

provided for immediately before the commencement of the Constitution (Thirty-sixth Amendment) Act, 1975.]

THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES

ORDER

8.

Consolidation of delimitation orders.

8.(1) Consolidation of delimitation orders. As soon as may be, after all the orders referred to in sub-section (5) of section 4 or in sub-section (3) of section 7 relating to the delimitation of parliamentary and assembly constituencies have been made by the Delimitation Commission or, as the case may be, the Election Commission and published in the Official Gazette, the Election Commission shall, after making such amendments as appear to it to be necessary for bringing up-to-date the description of the extent of the parliamentary and assembly constituencies as given in such orders, consolidate all such orders into one single order to be known as 1[the Delimitation of Parliamentary and Assembly Constituencies Order, 1976] and shall send authentic copies of that Order to the Central Government and to the Government of each State having a Legislative Assembly; and thereupon that Order shall supersede all the orders referred to in sub-section (5) of section 4 or in sub-section (3) of section 7 and shall have the force of law and shall not be called in question in any court.

(2) As soon as may be, after the said Order is received by the Central Government or by the Government of a State, that Government shall cause it to be laid before the House of the People or, as the case may be, the Legislative Assembly of the State.

2[(3) The consolidation under sub-section (1) of the orders referred to in sub-section (5) of section 4 or, as the case may be, sub-section (3) of section 7 shall not, as provided in sub-section (5) of section 10 of the Delimitation Act, 1972 (76 of 1972), affect the representation in, and the territorial constituencies of, the House of the People or the Legislative Assembly of the State existing on the date of publication in the Gazette of India of any such order or orders as may be relevant.]

9.

Power of Election Commission to maintain Delimitation Order up-to-date.

9.(1) Power of Election Commission to maintain Delimitation Order up-to-date. The Election Commission may, from time to time, by notification published in the Gazette of India and in the Official Gazette of the State concerned,-

(a) correct any printing mistake in 3[the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, or, as the

1 Subs. by Act 88 of 1976, s. 4, for certain words (w.e.f. 2-9-1976).

2 Ins. by s. 4 ibid. (w.e.f. 2-9-1976).

3 Subs. by s. 5, ibid., for certain words.

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case may be, the Delimitation of Parliamentary and Assembly Constituencies Order, 1976] or any error arising therein from inadvertent slip or omission;

1[(aa) make such amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 as appear to it to be necessary or expedient for consolidating with that Order any notification or order relating to delimitation of parliamentary or assembly constituencies (including reservation of seats for the Scheduled Castes or the Scheduled Tribes in such constituencies) issued under any Central Act;].

(b) where the boundaries or name of any district or any territorial division mentioned in the Order are or is altered,
make such amendments as appear to it to be necessary or expedient for bringing the Order up-to-date.

(2) Every notification under this section shall be laid, as soon as may be after it is issued, before the House of the People and the Legislative Assembly of the State concerned.]

2[9A (1)Power of Election Commission to determine the constituencies to be reserved for Scheduled Tribes in certain States. As soon as may be after the coming into force of the Re-representation

of the People (Second Amendment) Act, 1987 (38 of 1987), the Election Commission shall, having regard to the provisions of the Constitution and the principle specified in clause (d) of sub-section (1) of section 9 of the Delimitation Act, 1972 (76 of 1972), determine the assembly constituencies in the States of Meghalaya, Mizoram and Nagaland in which seats shall be reserved for the Scheduled Tribes.

(2) The Election Commission shall,-

(a) publish its proposals under sub-section (1) with respect to any State in the Official Gazette and also in such other manner as it thinks fit;

(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified;

(d) hold, for the purpose of such consideration, if it thinks fit so to do, one or more public sittings at such place or places in such State as it thinks fit;

(e) after considering all objections and suggestions which may have been received by it before the date so specified, determine, by order the assembly constituency or constituencies in the State in which seats shall be reserved for the Scheduled Tribes and cause such order to be published in the Official Gazette; and, upon such publication, the order shall have the full force of law and shall not be called in question in any court and the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, or, as the case may be, the Mizoram (Delimitation of Assembly Constituencies) Order, 1986 shall be deemed to have been amended accordingly.

(3) Every order made under sub-section (2) shall, as soon as may be after it is published under that sub-section, be laid before the Legislative Assembly of the State concerned.

Explanation.-For the purposes of this section, "assembly constituency" means,-

(a) in relation to the States of Meghalaya and Nagaland, the assembly constituencies in those States as specified in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976; and

(b) in relation to the State of Mizoram the assembly constituencies as specified in the Mizoram (Delimitation of Assembly Constituencies) Order, 1986.

3[9B.(1)Power of Election Commission to determine certain constituencies to be reserved for Scheduled Tribes in the State of

Tripura. As soon as may be after the coming into force of the Representation of the People (Amendment) Act, 1992 (38 of 1992), the

Election Commission shall, having regard to the provisions of the Cons-

titution and the principle specified in clause (d) of sub-section (1) of section 9 of the Delimitation Act, 1972 (76 of 1972), determine the three assembly constituencies in the State of Tripura in which the three additional seats for Scheduled Tribes, as increased by sub-section (1C) of section 7, shall be reserved.

(2) The Election Commission shall,-

(a) publish its proposals under sub-section (1) in the Official Gazette and also in such other manner as it thinks fit;

(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified;

(d) hold, for the purpose of such consideration, if it thinks fit so to do, one or more public sittings at such place or places in the State as it thinks fit;

(e) after considering all objections and suggestions which may have been received by it before the date so specified determine, by order, the three assembly constituencies in the State in which the said three additional seats shall be reserved for the Scheduled Tribes and cause such order to be published in the Official Gazette; and, upon such

publication,

the order shall have the full force of law and shall

not

be called in question in any court and the Delimitation

of

Parliamentary and Assembly Constituencies Order, 1976, shall be deemed to have been amended accordingly.

(3) Every order made under sub-section (2) shall, as soon as may be after it is published under that sub-section, be laid before the Legislative Assembly of the State of

Tripura.]

The State Legislative Councils

10.

Allocation of seats in the Legislative Councils.

10.(1)Allocation of seats in the Legislative Councils. The allocation of seats in the Legislative Councils of the States having such Councils shall be as shown in the Third Schedule.

(2) In the Legislative Council of each State specified in the first column of the Third Schedule, there shall be the number of seats specified in the second column thereof opposite to that State, and of those seats,-

(a) the numbers specified in the third, fourth and fifth columns shall be the numbers of seats to be filled by persons elected, respectively, by the electorates referred to in sub-clauses (b) and (c) of clause (3) of article 171;

(b) the number specified in the sixth column shall be the number of seats to be filled by persons elected by the members of the Legislative Assembly of the State from amongst persons who are not members of that Assembly; and

(c) the number specified in the seventh column shall be the number of seats to be filled by persons nominated by the Governor 4* * * of the State in accordance with the provisions

of

clause (5) of article 171.

5* * * * *

11.

Delimitation of Council Constituencies.

11.Delimitation of Council Constituencies. As soon as may be after the commencement of this Act, the President shall, by order, determine-

1. Ins. by Act 21 of 1989, s.2.

2 Ins. by Act 38 of 1987 s.2 (w.e.f. 21-9-1987).

3. Subs. by Act 38 of 1992,s.3 (w.e.f. 5-12-1992).

4 The words "or Rainramukh as the case may be" omitted by the Adaptation "or of Laws (No. 2) Order, 1956.

5 sub-section (3). ins by the Adaptation of Laws (No. 2) Order, 1956, omitted by Act 37 of 1957, s. 12

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(a) the constituencies into which each State having a Legislative Council shall be divided for the purpose of elections to that Council under each of the sub-clauses (a), (b) and (c) of clause (3) of article 171;

(b) the extent of each constituency; and

(c) the number of seats allotted to each constituency.

Provisions as to orders delimiting constituencies

12.

Power to alter or amend orders.

12.1[(1)]Power to alter or amend orders. The President may, from time to time, after consulting the Election Commission, by order, after or amend any order made by him under 2* * * section 11.

1[(2) An order under sub-section (1) may contain provisions for the allocation of any member representing any council constituency immediately before the making of the order to any constituency delimited anew or altered by the order and for such other incidental and consequential matters as the President may deem necessary.]

13.

Procedure as to orders delimiting constituencies.

13. Procedure as to orders delimiting constituencies.

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(3) Every order made under 4* * * section 11 or section 12 shall be laid before Parliament as soon as may be after it is made, and shall be subject to such modifications as Parliament may make on a motion made within twenty days from the date on which the order is so laid.

PART

OFFICERS

5[PART IIA

OFFICERS

13A.(1)Chief electoral officers. There shall be for each State a chief electoral officer who shall be such officer of Government as the Election Commission may, in consultation with that Government, designate or nominate in this behalf.

(2) Subject to the superintendence, direction and control of the Election Commission, the chief electoral officer shall supervise the preparation, revision and correction of all electoral rolls in the State under this Act.

1 S. 12 re-numbered, as sub-section (1) of that section and sub-section

(2) ins. by Act 20 of 1960, S. 2.

2 The words and figures "section 6, section 9 or" omitted by Act 2 of 1956, s. 7.

3 Sub-sections (1) and (2) omitted by s.8 ibid.

4 The words and figures "section 6, section 9" omitted by s.8, ibid.

5 Part IIA and Part IIB ins. by s. 9, ibid.

12B

1[13AA.(1)District election officers. For each district in a State, other than Union territory, the Election Commission shall, in consultation with the Government of the State, designate or nominate a district election officer who shall be an officer of Government:

Provided that the Election Commission may designate or nominate more than one such officer for a district if the Election Commis-

1 Ins. by Act 47 of 1966, s. 5 (w.e.f. 14-12-1966).

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sion is satisfied that the functions of the office cannot be performed satisfactorily by one officer.

(2) Where more than one district election officer are designated or nominated for a district under the proviso to sub-section (1), the Election Commission shall in the order designating or nominating the district election officers also specify the area in respect of which each such officer shall exercise jurisdiction.

(3) Subject to the superintendence, direction and control of the chief electoral officer, the district election officer shall co-ordinate and supervise all work in the district or in the area within his jurisdiction in connection with the preparation and revision of the electoral rolls for all parliamentary, assembly and council constituencies within the district.

(4) The district election officer shall also perform such other functions as may be entrusted to him by the Election Commission and the chief electoral officer]

13B.(1)Electoral registration officers. The electoral roll 1[2[for each parliamentary constituency in the State of Jammu and Kashmir or in a Union territory not having a Legislative Assembly], each assembly constituency and each Council constituency] shall be prepared and revised by an electoral registration officer who shall be such officer of Government or of a local authority as the Election Commission may, in consultation with the Government of the State in which the constituency is situated, designate or nominate in this behalf.

(2) An electoral registration officer may, subject to any prescribed restrictions, employ such persons as he thinks fit for the preparation and revision of the electoral roll for the constituency.

13C.(1)Assistant electoral registration officers. The Election Commission may appoint one or more persons as assistant electoral registration officers to assist any electoral registration officer in the performance of his functions.

(2) Every assistant electoral registration officer shall, subject to the control of the electoral registration officer, be competent to perform all or any of the functions of the electoral registration officer.

3[13CC.Chief Electoral Officers, District Election Officers, etc., deemed to be on deputation to Election Commission. The officers referred to in this Part and any other officer or staff employed in connection with the preparation revision and correction of the electoral rolls for, and the conduct of, all elections shall be deemed to be on deputation to the Election Commission for the period during which they are so employed and such officers and staff shall, during that period, be subject to the control, superintendence and discipline of the Election Commission.]

PART

ELECTORAL ROLLS FOR PARLIAMENTARY CONSTITUENCIES

PART IIB

ELECTORAL ROLLS FOR PARLIAMENTARY CONSTITUENCIES

4[13D.(1)Electoral rolls for parliamentary coustituencies. The electoral roll for every parliamentary constituency ,other than a parliamentary constituency in the State of Jammu

1 Subs. by Act 103 of 1956, s. 65, for certain words.

2 Subs. by Act 47 of 1966, s. 6, for certain words (w.e.f. 14-12-1966).

3 Ins. by Act 1 of 1989, s.2 (w.e.f 15-3-1989).

4 Subs. by Act 47 of 1966, s. 7, for s. 13D (w.e.f. 14-12-1966).

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and Kashmir or in a Union territory not having a Legislative Assembly, shall consist of the electoral rolls for all the assembly constituencies comprised within that parliamentary constituency ; and it shall not be necessary to prepare or revise separately the electoral roll for any such parliamentary constituency:

Provided that for the period referred to in clause (2) of article 371A, it shall be necessary to prepare and revise separately the electoral roll for that part of the parliamentary constituency of Nagaland which comprises the Tuensang district and the provisions of Part III shall apply in relation to the preparation and revision of the electoral roll of the said part as they apply in relation to an assembly constituency.

(2) The provisions of Part III shall apply in relation to every parliamentary constituency in the State of Jammu and Kashmir or in a Union territory not having a Legislative Assembly as they apply in relation to an assembly constituency.]].

PART

ELECTORAL ROLLS FOR ASSEMBLY 2* * * CONSTITUENCIES

PART III

1 [ELECTORAL ROLLS FOR ASSEMBLY 2* * * CONSTITUENCIES]

14.

Definitions.

3[14.Definitions. In this Part, unless the context otherwise requires,-

(a) " constituency " means an Assembly constituency 2* * * ;

(b) " qualifying date ", in relation to the preparation or revision of every electoral roll under this Part, means 4[the 1st day of January] of the year in which it is so prepared or revised.]

5 [Provided that "qualifying date", in relation to the preparation or revision of every electoral roll under this Part in the year 1989, shall be the 1st day of April, 1989.]

15.

Electoral roll for every constituency.

15.Electoral roll for every constituency. For every constituency there shall be an electoral roll which shall be prepared in accordance with the provisions of this Act under the superintendence, direction and control of the Election Commission.

16.

Disqualifications for registration in an electoral roll.

16.(1)Disqualifications for registration in an electoral roll. A person shall be disqualified for registration in an electoral roll if he-

(a) is not a citizen of India ; or

(b) is of unsound mind and stands so declared by a competent court ; or

1 Subs. by Act 2 of 1956, s. 10, for the heading "REGISTRATION OF PARLIAMENTARY ELECTORS " .

2 Certain words omitted by Act 103 of 1956, s. 65.

3 Subs. by Act 2 of 1956, s., 11, for S. 14.

4 Subs. by Act 58 of 1958, s. 5, for "the 1st day of March" (w.e.f. 1-1-1959).

5 Added by Act 21 of 1989, s.3 (w.e.f. 28-3-1989).

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(c)is for the time being disqualified from voting under the provisions of any law relating to corrupt * * * practices and other offences in connection with elections.

(2) The name of any person who becomes so disqualified after registration shall forthwith be struck off the electoral roll in which it is included:

2[Provided that the name of any person struck off the electoral roll of a constituency by reason of a disqualification under clause (c) of sub-section (1) shall forthwith be re-instated in that roll if such disqualification is, during the period such roll is in force, removed under any law authorizing such removal.]

17.

No person to be registered in more than one constituency.

17.No person to be registered in more than one constituency. No person shall be entitled to be registered in the electoral roll for more than one constituency3* * *.

18.

No Person to be registered more than once in any constituency.

18.No Person to be registered more than once in any constituency. No person shall be entitled to be registered in the electoral roll for any constituency more than once.

19.

Conditions of registration.

4 [19. Conditions of registration. Subject to the foregoing provisions of this Part, every person who-

(a) is not less than 5[eighteen years] of age on the qualifying date, and

(b) is ordinarily resident in a constituency,

shall be entitled to be registered in the electoral roll for that constituency.]

20.

Meaning of "ordinarily resident."

20.6[(1) Meaning of "ordinarily resident." A person shall not be deemed to be ordinarily resident in a constituency on the ground only that he owns, or is in possession of, a dwelling house therein.

(1A) A person absenting himself temporarily from his place of ordinary residence shall not by reason thereof cease to be ordinarily resident therein.

(1B) A member of Parliament or of the Legislature of a State shall not during the term of his office cease to be ordinarily resident in the constituency in the electoral roll of which he is registered as an elector

1 The words "and illegal" ins. by Act 73 of 1950, s. 4, omitted by Act 58 of 1960, s.3 and Sch.II.

2 Ins. by Act 73 of 1950, s. 4.

3 The words "in the same State" ins. by Act 2 of 1956, s. 12, omitted by Act 58 of 1958, s. 6.

4 Subs. by Act 58 of 1958, s. 7, for s. 19.

5 Subs. by Act 21 of 1989, s. 4(w.e.f. 28-3-1989)

6 Subs. by Act 58 of 1958, s. 8, for sub-section.

at the time of his election as such member, by reason of his absence from that constituency in connection with his duties as such member.]

(2) A person who is a patient in any establishment maintained wholly or mainly for the reception and treatment of persons suffering from mental illness or mental defectiveness, or who is detained in prison or other legal custody at any place, shall not by reason thereof be deemed to be ordinarily resident therein.

1[(3) Any person having a service qualification shall be deemed to be ordinarily resident on any date in the constituency in which, but for his having such service qualification, he would have been ordinarily resident on that date.]

(4) Any person holding any office in India declared by the President in consultation with the Election Commission to be an office to which the provisions of this sub-section apply, 2* * * shall be deemed to be ordinarily resident 3*** on any date in the constituency in which, but for the holding of any such office 4* * *, he would have been ordinarily resident 5* * * on that date6.

1 Subs. by Act 47 of 1966, s. 8, for sub-section (3) (w.e.f. 14-12-1966).

2 The words " or any person who is employed under the Government of India in a post outside India", omitted by s. 8, ibid. (w.e.f. 14-12-1966).

3 The words "during any period or" omitted by Act 2 of 1956, s. 14.

4 The words "or employment" omitted by Act 47 of 1966, s. 8 (w.e.f. 14-12-1966).

5 The words "during that period or" omitted by Act 2 of 1956, s. 14.

6 The following offices have been declared by the President by Notification No. S.O. 959, dated the 18th April, 1960:-

1. The President of India.

2. The Vice-President of India.

3. Governors of States.

4. Cabinet Ministers of the Union or of any State.

5. The Deputy Chairman and Members of the Planning Commission.

6. The Ministers of State of the Union or of any State.

7. Deputy Ministers of the Union or of any State.

8. The Speaker of the House of the People or of any State Legislative Assembly.

9. The Chairman of any State Legislative Council.
 10. Lieutenant Governors of Union territories.
 11. The Deputy Speaker of the House of the People or of any State Legislative Assembly.
 12. The Deputy Chairman of the Council of States or of any State Legislative Council.
 13. Parliamentary Secretaries of the Union or of any State.
-

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(5) The statement of any such person as is referred to in sub-section (3) or sub-section (4) made in the prescribed form and verified in the prescribed manner, that 1[but for his having the service qualification] or but for his holding any such office 2* * * as is referred to in sub-section (4) he would have been ordinarily resident in a specified place 3* * * on any date, shall, in the absence of evidence to the contrary, be 1[accepted.as correct].

(6) The wife of any such person as is referred to in sub-section (3) or sub-section (4) shall, if she be ordinarily residing with such person 4* * * be deemed to be ordinarily resident 5** * in the constituency specified by such person under sub-section (5).

6[(7) If in any case a question arises as to where a person is ordinarily resident at any relevant time, the question shall be determined with reference to all the facts of the case and to such rules as may be made in this behalf by the Central Government in consultation with the Election Commission.

(8) In sub-sections (3) and (5) " service qualification " means-

(a) being a member of the armed forces of the Union ; or

(b) being a member of a force to which the provisions of the Army Act, 1950, (46 of 1950). have been made applicable whether with or without modifications; or

(c) being a member of an armed police force of a State, who is serving outside that State ; or

(d) being a person who is employed under the Government of India, in a post outside India.]

21.

Preparation and revision of electoral rolls.

7[21.(1)Preparation and revision of electoral rolls. The electoral roll for each constituency shall be prepared in the prescribed manner by reference to the qualifying date and shall come into force immediately upon its final publication in accordance with the rules made under this Act.

1 Subs. by Act 47 of 1966, s. 8, for certain words (w.e.f. 14-12-1966).

2 The words " or being employed in any such post " omitted by s. 8, ibid. (w.e.f. 14-12-1966).

3 The words " during any period or " omitted by Act 2 of 1956, s. 14.

4 The words "during any period" omitted by s. 14, ibid.

5 The words " during that period " omitted by s. 14, ibid.

6 Ins. by Act 47 of 1966, s. 8 (w.e.f. 14-12-1966) Original sub-section (7), was rep. by Act 2 of 1956, s. 14.

7 Subs. by Act 2 of 1956, s. 15, for ss. 21 to 25.

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1[(2) The said electoral roll-

(a) shall, unless otherwise directed by the Election Commission for reasons to be recorded in writing, be revised in the prescribed manner by reference to the qualifying date-

(i) before each general election to the House of the People or to the Legislative Assembly of a State ; and

(ii) before each bye-election to fill a casual vacancy in a seat allotted to the constituency ; and

(b) shall be revised in any year in the prescribed manner by reference to the qualifying date if such revision has been directed by the Election Commission:

Provided that if the electoral roll is not revised as aforesaid, the validity or continued operation of the said electoral roll shall not thereby be affected.]

(3) Notwithstanding anything contained in sub-section (2), the Election Commission may at any time, for reasons to be recorded, direct a special revision of the electoral roll for any constituency or part of a constituency in such manner as it may think fit:

Provided that subject to the other provisions of this Act, the electoral roll for the constituency, as in force at the time of the issue of any such direction, shall continue to be in force until the completion of the special revision so directed.

22.

Correction of entries in electoral rolls.

2[22. Correction of entries in electoral rolls. If the electoral registration officer for a constituency, on application made to him or on his own motion, is satisfied after such inquiry as he thinks fit, that any entry in the electoral roll of the constituency-

(a) is erroneous or defective in any particular,

(b) should be transposed to another place in the roll on the ground that the person concerned has changed his place of ordinary residence within the constituency, or

(c) should be deleted on the ground that the person concerned is dead or has ceased to be ordinarily resident in the constituency or is otherwise not entitled to be registered in that roll,

1 Subs. by Act 47 of 1966, s. 9, for sub-section (2) (w.e.f. 14-12-1966).

2 Subs. by Act 58 of 1958, s. 9, for s. 22.

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the electoral registration officer shall, subject to such general or special directions, if any, as may be given by the Election Commission in this behalf, amend, transpose or delete the entry:

Provided that before taking any action on any ground under clause (a) or clause (b) or any action under clause (c) on the ground that the person concerned has ceased to be ordinarily resident in the constituency or that he is otherwise not entitled to be registered in the electoral roll of that constituency, the electoral registration officer shall give the person concerned a reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him.]

23.

Inclusion of names in electoral rolls.

1[23.(1)Inclusion of names in electoral rolls. Any person whose name is not included in the electoral roll of a constituency may apply to the electoral registration officer for the inclusion of his name in that roll.

(2) The electoral registration officer shall, if satisfied that the applicant is entitled to be registered in the electoral roll, direct his name to be included therein:

Provided that if the applicant is registered in the electoral roll of any other constituency, the electoral registration officer shall inform the electoral registration officer of that other constituency and that officer shall, on receipt of the information, strike off the applicant's name from that roll.

(3) No amendment, transposition or deletion of any entry shall be made under section 22 and no direction for the Inclusion of a name in the electoral roll of a constituency shall be given under this section, after the last date for making nominations for an election in that constituency or in the parliamentary constituency within which that constituency is comprised and before the completion of that election.]

24.

Appeals.

2[24.Appeals. An appeal shall lie within such time and in such manner as may be prescribed-

(a) to the chief electoral officer, from any order of the electoral registration officer under section 22 or section

23,3***

3* * * * *

1 Subs. by Act 47 of 1966, s. 10, for s. 23 (w.e.f. 14-12-1966).

2 Ins. by Act 40 of 1961, s. 3 (w.e.f. 20-9-1961). Former s. 24

ins. by Act 60 of 1956, s. 2 was omitted by Act 58 of 1958, s. 10.

3 "The word "and" and cl. (b) omitted by Act 47 of 1966, s. 11
(w.e.f.
14-12 1966).

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25.

Fee for applications and appeals.

25.Fee for applications and appeals. Every application under section 22 or section 23 and every appeal under section 24 shall be accompanied by the prescribed fee which shall, in no case, be refunded.]

1[25A.Conditions of registration as elector in Sangha constituency in Sikkim. Notwithstanding anything contained in sections 15 and 19, for the Sangha constituency in the State of Sikkim, only the Sanghas belonging to monasteries, recognised for the purpose of the elections held in Sikkim in April, 1974, for forming the Assembly for Sikkim, shall be entitled to be registered in the electoral roll, and the said electoral roll shall, subject to the provisions of sections 21 to 25, be prepared or revised in such manner as may be directed by the Election Commission, in consultation with the Government of Sikkim.]

PART

3[ELECTORAL ROLLS FOR COUNCIL CONSTITUENCIES

PART IV

3[ELECTORAL ROLLS FOR COUNCIL CONSTITUENCIES]

26.

[Repealed.]

26. [Preparation of electoral rolls for Assembly constituencies.] Rep. by the Representation of the People (Amendment) Act, 1956 (2 of 1956), s. 17.

27.

Preparation of electoral rolls for Council constituencies.

27.(1)Preparation of electoral rolls for Council constituencies. In this section, "local authorities' constituency" "graduates' constituency" and "teachers' constituency", mean a constituency for the purpose of elections to a Legislative Council under sub-clause (a), sub-clause (b) and sub-clause (c), respectively, of clause (3) of article 171.

3[(2) For the purpose of elections to the Legislative Council of a State in any local authorities' constituency-

(a) the electorate shall consist of members of such local authorities exercising jurisdiction in any place or area within the limits of that constituency as are specified in relation to that State in the Fourth Schedule ;

(b) every member of each such local authority within a local authorities' constituency shall be entitled to be registered in the electoral roll for that constituency;

(c) the electoral registration officer for every local authorities constituency shall maintain in his office in the prescribed

1 Ins. by Act 10 of 1976, s. 2 and Sch. (w.e.f. 9-9-1975).

2 Subs. by Act 2 of 1956, s. 16, for the former heading.

3 Subs. by s. 18, *ibid.*, for sub-section (2).

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manner and form the electoral roll for that constituency corrected up-to-date ;

(d) in order to enable the electoral registration

officer to maintain the electoral roll corrected up-to-date, the chief executive officer of every local authority (by whatever designation such officer may be known) shall immediately inform the electoral registration officer about every change in the membership of that local authority; and the electoral registration officer shall, on receipt of the information, strike off from the electoral roll the names of persons who have ceased to be, and include therein the names of persons who have become, members of that local authority; and

(e) the provisions of sections 15, 16, 18, 22 and 23 shall apply in relation to local authorities' constituencies as they apply in relation to assembly constituencies.]

(3) For the purpose of elections to the Legislative Council of a State in the graduates' constituencies and the teachers' constituencies, the State Government concerned may, with the concurrence of the Election Commission, by notification in the Official Gazette, specify-

(a) the qualifications which shall be deemed to be equivalent to that of a graduate of a university in the territory of India, and

(b) the educational institutions within the State not lower in standard than that of a secondary school.

1[(4) The provisions of sections 15, 16, 18, 21, 22 and 23 shall apply in relation to graduates' constituencies and teachers' constituencies as they apply in relation to assembly constituencies.]

(5) Subject to the foregoing provisions of this section,-

2* * * * *

3[(a)] every person who 4[is] ordinarily resident in a graduates' constituency and has, for at least three years 5[before the qualifying date], been either a graduate of a University in the territory of India or in possession of any of the quali-

1 Subs. by Act 2 of 1956. s. 18. for sub-section (4).

2 Cl. (a) omitted by s. 18, *ibid.*

3 Cl. (b) re-lettered as cl. (a) by s. 18, *ibid.*

4 Subs. by Act 40 of 1961, s. 4, for " on the qualifying date was" (w.e.f. 20-9-1961).

5 Subs. by s. 4, ibid., for " before that date " (w.e.f. 20-9-1961.).

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fications specified under clause (a) of sub-section (3) by the State Government concerned, shall be entitled to be registered in the electoral roll for that constituency ; and

1[(b)] every person who 2[is] ordinarily resident in a teachers' constituency, and has, within the six years immediately 3[before the qualifying date] for a total period of at least three years, been engaged in teaching in any of the educational institutions specified under clause (b) of sub-section (3) by the State Government concerned shall be entitled to be registered in the electoral roll for that constituency.

4[(6) For the purposes of sub-sections (4) and (5) the qualifying date shall be the 1st day of November of the year in which the preparation or revision of the electoral roll is commenced.]

PART

MANNER OF FILLING SEATES IN THE COUNCIL OF STATES TO BE FILLED BY REPRESENTATIVES OF 6 [UNION TERRITORIES]

5[PART IVA

MANNER OF FILLING SEATES IN THE COUNCIL OF STATES TO BE FILLED BY REPRESENTATIVES OF 6[UNION TERRITORIES]

27A.(1)Constitution of electoral colleges for the filling of seats in the Council of States allotted to Union territories. 7[For the purpose of filling any seat] in the Council of States allotted to any 8[Union territory] 9* * * in the Fourth Schedule to the Constitution there shall be an electoral college for 10[each such territory 11 * * *].

11 * * * * *

12 * * * * *

13[(3) The electoral college for the Union territory of Delhi shall consist of the elected members of the Legislative Assembly

constituted for that territory under the Government of National Capital Territory of Delhi Act, 1991 (1 of 1991)."]

1 Cl. (c) re-lettered as cl. (b) by Act 2 of 1956. s. 18.

2 Subs. by Act 40 of 1961, s. 4, for "on the qualifying date was" (w.ef. 20-9-1961).

3 Subs. by s. 4. ibid., for "before that date" (w.e.f. 20-9-1961).

4 Subs. by s. 4, ibid., for sub-section (6) (w.e.f. 20-9-1961).

5 Ins. by Act 73 of 1950, s. 8.

6 Subs. by the Adaptation of Laws (No. 2) Order. 1956. for "Part C State".

7 Subs. by Act 229 of 1975, s.11 (w.e.f. 15-8-1975).

8 Subs. by the Adaptation of Laws (No. 2) Order, 1956 for "Part C States".

9 The words " or group of such States " omitted, ibid.

10 Subs., ibid., for "each such State".

11 The words "or group of States" and proviso omitted by Act 2 of 1956. s. 19.

12 Sub-section (2) omitted by Act 20 of 1963, s. 57 and Sch. II (w.e.f. 1-7-1963).

13 Subs. by Act 1 of 1992, s.55 (w.e.f. 2-10-1993).

22A

1[(4)2[The electoral college for the Union territory of Pondicherry] shall consist of the elected members of the Legislative Assembly constituted for that territory under the Government of Union Territories Act, 1963. (20 of 1963).]

3 * * * * *

4* * * * *

27B. [Electoral College constituencies.] Rep. by the Territorial Councils Act, 1956 (103 of 1956), s. 65.

27C. [Delimitation of Electoral College constituencies.] Rep. by

s. 65. *ibid.*

27D. [Power to alter or amend orders.] Rep. by the Territorial Councils Act, 1956 (103 of 1956), s. 65.

27E. [Procedure as to orders delimiting constituencies.] Rep. by the Representation of the People (Amendment) Act, 1956 (2 of 1956), s. 21.

27F. [Electoral rolls for Council of States constituencies.] Rep. by s.22, *ibid.*

27G. Termination of membership of electoral college for certain disqualifications. If a person who is a member of an electoral college becomes subject to any disqualification for membership of Parliament under the provisions of any law relating to corrupt and illegal practices and other offences in connection with elections to Parliament, he shall thereupon cease to be such member of the electoral college.

27H. Manner of filling of seats in the Council of States allotted to Union territories. 5* * * The seat or seats in the Council of States allotted to any 6[Union territory] 7* * * in the Fourth Schedule to the Constitution shall be filled by a person or persons elected by the members of the electoral college for 8[that territory] 9* ** in accordance with

1 Subs. by Act 20 of 1963, s. 57 and Sch. II, for sub-section (4).

2 Subs. by Act 69 of 1986, s. 7 (w.e.f. 20-2-1987).

3 Sub-section (5) omitted by Act 29 of 1975, s. 11 (w.e.f. 15-8-1975).

4 Sub-section (6) omitted by Act 32 of 1954, s. 7.

5 The words "Save as otherwise provided in section 27-I" omitted by the Adaptation of Laws (No. 2) Order, 1956.

6 Subs., *ibid.*, for "Part C State".

7 The words "or group of such States" omitted, *ibid.*

8 Subs., *ibid.*, for "such State".

9 The words "or group of States" omitted by Act 2 of 1956, s. 23.

the system of proportional representation by means of the single transferable vote :

1 [Provided that the person who immediately before the Commencement of the Constitution (Seventh Amendment) Act, 1956, is filling the seat allotted to the Part C States of Manipur and Tripura shall, as from such commencement, be deemed to have been duly elected to fill the seat allotted to the Union territory of Tripura.]

27-I. [Special provisions for the filling of the seats in the Council of States allotted to the States of Ajmer and Coorg and the States of Manipur and Tripura.] Rep. by the Adaptation of Laws (No. 2) Order, 1956.

27J. Power of electoral colleges to elect notwithstanding vacancies therein. No election by the members of an electoral college 2*** under this Act shall be called in question on the ground merely of the existence of any vacancy in the membership of such college 3* * * .

27K. [Electoral colleges for certain States for which Legislative Assemblies have been constituted.] Rep. by the Adaptation of Laws (No. 2) Order, 1956.]

PART

GENERAL

PART V

GENERAL

28.

Power to make rules.

28.(1) Power to make rules. The Central Government may, after consulting the Election Commission, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely: -

4[(a) the determination of ordinary residence under sub-section (7) of section 20;

(aa) the particulars to be entered in the electoral rolls ;]

1 Ins. by the Adaptation of Laws (No. 2) Order, 1956.

2 The words " or the elected members of the Coorg Legislative Council" omitted by Act 49 of 1951, s. 44 and Sch. V.

3 The words "or Council, as the case may be" omitted by s. 44 and Sch. V, *ibid.*

4 Subs. by Act 47 of 1966. s. 12, for cl. (a) (w.e.f. 14-12-1966).

24

(b) the preliminary publication -of electoral rolls
1***;

(c) the manner in which and the time within which
claims and objections as to entries in electoral rolls
may be preferred;

2* * * * *
(e) the manner in which notices of claims or
objections shall be published ;

(f) the place, date and time at which claims or
objections shall be heard and the manner in which claims
or objections shall be heard and disposed of;

(g) the final publication of electoral rolls ;

3[(h) the revision and correction of electoral rolls
and inclusion of names therein;]

(i) any other matter required to be prescribed by
this Act.

4[(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.]

29.

Staff of local authorities to be made available.

5[29.Staff of local authorities to be made available. Every local authority in a State shall, when so requested by the chief electoral officer of the State, make available to any electoral registration officer such staff as may be necessary for the performance of any duties in connection with the preparation and revision of electoral rolls.]

1 The words "in the constituencies to which they relate" omitted by Act 73 of 1950, s. 9.

2 Cl. (d) omitted by Act 20 of 1960, s. 3.

3 Subs. by Act 2 of 1956, s. 24, for cl. (h).

4 Subs. by Act 88 of 1976, s. 6, for sub-section (3) (w.e.f. 2-9-1976).

5 Subs. by Act 2 of 1956, s. 25, for s. 29.

25

30.

30.Jurisdiction of Civil Courts barred. No civil court shall have jurisdiction- (a) to entertain or adjudicate upon any question whether any person is or is

31.

Making false declarations.

1[2[31.Making false declarations. If any person makes in connection with-

(a) the preparation, revision or correction of an electoral roll, or

(b) the inclusion or exclusion of any entry in or from an electoral roll,

a statement or declaration in writing which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both.]

32.

Breach of official duty in connection with the preparation, etc., of electoral rolls.

32.(1) Breach of official duty in connection with the preparation, etc., of electoral rolls. If any electoral registration officer, assistant electoral registration officer or other person required by or under this Act to perform any official duty in connection with the preparation, revision or correction of an electoral roll or the inclusion or exclusion of any entry in or from that roll, is without reasonable cause guilty of any act or omission in breach of such official duty, he shall be punishable with fine which may extend to five hundred rupees.

(2) No suit or other legal proceeding shall lie against any such officer or other person for damages in respect of any such act or omission as aforesaid.

(3) No court shall take cognizance of any offence punishable under sub-section (1) unless there is a complaint made by order of, or under authority from, the Election Commission or the Chief Electoral Officer of the State concerned.]

-
- 1 Ins. by Act 58 of 1958, s. 11.
2 Subs. by Act 20 of 1960, s. 4, for s. 31.
-

26

SCHE

Allocation of seats in the House of the People

1[THE FIRST SCHEDULE

(See section 3)

Allocation of seats in the House of the People

Name of the State / Union territory	Number of seats in the House as constituted on 1-1-1973			Number of seats in the House as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved or the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7
1. STATES						
1. Andhra Pradesh	41	6	2	42	6	2
2. Assam	14	1	2	14	1	2
3. Bihar	53	7	5	54	8	5
4. Gujarat	24	2	3	26	2	4
5. Haryana	9	2	..	10	2	..
6. Himachal Pradesh	4	1	..	4	1	..
7. Jammu and Kashmir	6	6
8. Karnataka	27	4	..	28	4	..
9. Kerala	19	2	..	20	2	..
10. Madhya Pradesh	37	5	8	40	5	8
11. Maharashtra	45	3	3	48	3	3
12. Manipur	2	..	1	2	..	1
13. Meghalaya	2	..	2	2
14. Nagaland	1	1
15. Orissa	20	3	5	21	3	5
16. Punjab	13	3	..	13	3	..
17. Rajasthan	23	4	3	25	4	3

18.	Sikkim.	1
19.	Tamil Nadu	39	7	..	39	7	..
20.	Tripura	2	..	1	2	..	1
21.	Uttar Pradesh	85	18	..	85	18	..
22.	West Bengal	40	8	2	42	8	2

1 Subs. by Act 88 of 1976, s. 7, for the First Schedule and The Second Schedule.

27

(The First Schedule. The Second Schedule.)

Name of the State / Union territory	Number of seats in the House as constituted on 1-1-1973			Number of seats in the House as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7

II. UNION TERRITORIES:

1.	Andaman and Nicobar Islands	1	1
2.	Arunachal Pradesh	1	..	1	2
3.	Chandigarh	1	1
4.	Dadra and Nagar Haveli	1	..	1	1	..	1
5.	Delhi	7	1	..	7	1	..
6.	Goa, Daman and Diu	2	2
7.	Lakshadweep	1	..	1	1	..	1
8.	Mizoram	1	..	1	1
9.	Pondicherry	1	1

Total	522	77	41	542	78	38
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SCHE

Total number of seats in the Legislative Assemblies

THE SECOND SCHEDULE

(See sections 7 and 7A)

Total number of seats in the Legislative Assemblies

Name of the State / Union territory	Number of seats in the Legislative Assembly as constituted on 1-1-1973			Number of seats in the Legislative assembly as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7

I. STATES:

1.	Andhra Pradesh	287	40	11	294	39	11
2.	Assam	114	8	10	126	8	16
3.	Bihar	318	45	29	324	46	28

28

(The Second Schedule.)

Name of the State / Union territory	Number of seats in the Legislative Assembly constituted on 1-1-1973			Number of seats in the Legislative Assembly as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7
4. Gujarat	168	11	22	182	12	25
5. Haryana	81	15	..	90	17	..
6 .Himachal Pradesh	68	16	3	68	15	3
7. Jammu and Kashmir*						
8. Karnataka	216	29	2	224	29	2
9. Kerala	133	11	2	140	12	2
10. Madhya Pradesh	296	39	61	320	42	64
11. Maharashtra	270	15	16	288	17	17
12. Manipur	60	1	19	60	1	19
13. Meghalaya	60	..	50	60
14. Nagaland	52	60
15. Orissa	140	22	34	147	22	34
16. Punjab	104	23	..	117	29	..
17. Rajasthan	184	31	21	200	32	24
18. Sikkim	32	1	1**
19.Tamil Nadu	234	42	2	234	42	2
20. Tripura	60	6	19	60	7	17
21. Uttar Pradesh	425	89	..	425	69	1
22. West Bengal.	280	55	16	294	59	17

II. UNION TERRITORIES:

2[3.] Madhya Pradesh	90	31	8	8	31	12
4*	*	*	*	*	*	
5[5.Maharashtra	78	22	7	7	30	12.]
6[6. Karnataka 11]	75	25	7	7	25	
7*	*	*	*	*	*	*
8. Uttar Pradesh	108	39	9	9	39	12
8*	*	*	*	*	*	*]

SCHE

Local authorities for purposes of elections to Legislative Councils

THE FOURTH SCHEDULE

[See section 27 (2)]

Local authorities for purposes--of elections to Legislative Councils

2* * * * *

1 Subs. by Act 37 of 1957,s.12, for Sch. III.

2 omitted by Act 34 of 1985, s.5 (w.e.f.1-6-1985).

3 Entry No. 3 relating to Bombay omitted and entries 4 and 5 re-numbered as entries 3 and 4 respectively by Act 11 of 1960, s. 21 (w.e.f. 1-5-1960).

4 Omitted by Act 40 of 1986,s.5 (w.e.f.1-11-1986).

5 Ins. by Act 11 of 1960, s. 21 (w.e.f. 1-5-1960).

6 Subs. by Act 31 of 1987,s .2.

7 Entry 7 omitted by Act 46 of 1969, s. 5 (w.e.f. 7-1-1970).

8 Entry 9 omitted by Act 20 of 1969, s. 5 (w.e.f. 1-8-1969).

BIHAR

- 1. Municipalities.
- 2. District Boards.
- 3. Cantonment Boards.
- 4. Notified Area Committees.
- 1[5. Zila Parishads.
- 6. Panchayat Samitis.]

2* * * * *

3[MADHYA PRADESH

- 4[1. Municipalities.
- 2. Janapada Sabhas.
- 3. Mandal Panchayats.
- 4. Cantonment Boards.
- 5. Notified Area Committees.
- 6. Town Area Committees.]]

5 * * * * *

1 Ins. by Act 2 of 1963, s. 2, Original, item 5 was omitted by Act 2 of 1956, s.26.

2 The heading "BOMBAY" (that is, Maharashtra) and the entries under that heading omitted by Act 40 of 1961, s. 6 (w.e.f. 20-9-1961).

3 Ins. by the Adaptation of Laws (No. 2) Order, 1956.

4 Subs. by Act 37 of 1957, s. 12, for the former entries.

5 omitted by Act 40 of 1986, s. 5 (w.e.f.1-11-1986).

(The Fourth Schedule.)

1[MAHARASHTRA

- 2[1. Municipalities.

3 * * * * *

- 3. Town Committees.

4. Zilla Parishads.]]

4[5[KARNATAKA]

- 1. Municipalities.
- 6[2. Mandal panchayats.]
- 3. Cantonment Boards.
- 7.[4. Notified Area Committees.]
- 6. [5. Zilla Parishads.]
- 8* * * * *

UTTAR PRADESH

- 1. Municipalities.
- 9[2. Zilla Parishads including Antarim Zilla Parishads.]
- 3. Cantonment Boards.
- 4. Town Area Committees.
- 5. Notified Area Committees.
- 10[6. Kshettra Samitis.]

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- 1 Ins. by Act 40 of 1961, s. 6 (w.e.f. 20-9-1961).
 - 2 Subs. by Act 2 of 1963, s. 2, for the former entries.
 - 3 Omitted by Act 21 of 1989, s.5.
 - 4 Ins. by the Adaptation of Laws (No. 2) Order, 1956.
 - 5 Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "MYSORE" (w.e.f. 1-11-1973).
 - 6 Subs.by Act 31 of 1987 s.3.
 - 7 Ins. by Act 37 of 1957, s. 12.
 - 8 The heading "PUNJAB" and entries thereunder omitted by Act 46 of 1969, s. 5 (w.e.f. 7-1-1970).
 - 9 Subs. by Act 20 of 1960, s. 5, for "2. District Boards." (w.e.f. 1-2-1960).
 - 10 Ins. by Act 2 of 1963, s.2.
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SCHE

Rep. by the Government of Union of Union Territories Act, 1963.

[THE FIFTH SCHEDULE.] Rep. by the Government of Union Territories Act, 1963. (20 of 1963), s. 57 and Sch. II.

SCHE

Rep. by the Representation of the People (Amendment) Act, 1956 (2 of 1956), s. 27.

[THE SIXTH SCHEDULE.] Rep. by the Representation of the People (Amendment) Act, 1956 (2 of 1956), s. 27.

SCHE

Rep. by s. 27, *ibid.*

[THE SEVENTH SCHEDULE.] Rep. by s. 27, *ibid.*

1 The heading "WEST BENGAL" and entries thereunder omitted by Act 20 of 1969, s. 5 (w.e.f. 1-8-1969).

2 Entries relating to Mysore omitted by the Adaptation of Laws (No. 2) Order, 1956.
